


HIGH COURT OF CHHATTISGARH: BILASPUR

ENDORSEMENT

Endt. No. 364 /Confdl./2016 Bilaspur, dated the 23 /05/2016
II-15-48/2001(Pt.-III)

Copy of advertisement dated 09.05.2016 issued by the Registrar General, High Court of Judicature at Allahabad forwarded to: -

1. The District & Sessions Judge, Balod/ Baloda-Bazar/ Bemetera/ Bastar at Jagdalpur/ Bilaspur/ Dakshin Bastar at Dantewara/ Dhamtari / Durg Janjgir-Champa / Jashpur at Jashpurnagar/ Kabirdham at Kawardha/ Kondagaon / Korba/ Koriya (Baikunthpur) / Mahasamund / Raigarh/ Raipur/ Rajnandgaon/ Surguja at Ambikapur / Surajpur/ Uttar Bastar (Kanker), with a request to display the advertisement on the notice board of the District Court and also to circulate the same amongst the Bar Associations of your District.
2. The Additional Registrar (A), High Court of Chhattisgarh, Bilaspur with a direction to get the advertisement displayed on the notice boards of the High Court.
3. The President, Chhattisgarh High Court Bar Association, High Court Campus, Bilaspur for information and necessary action.
4. In-charge, NIC High Court Computer Cell, High Court of Chhattisgarh, Bilaspur with a direction to upload the advertisement in the official web-site of this High Court.


(Rajni Dube)
I/c Registrar General

Encl: As above



Registered Post

From:

Mayank Kumar Jain, HJS
Registrar (Judicial) (Selection & Appointment/Seniority)
High Court of Judicature at,
Allahabad

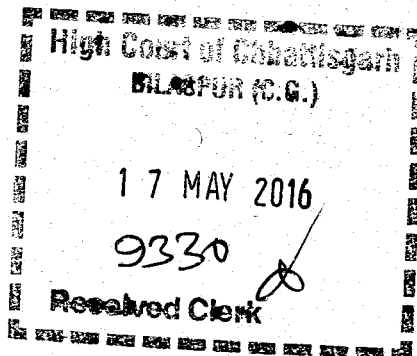
To,

1. The Registrar General,
Hon'ble High Court of Andhra Pradesh,
Hyderabad.
2. The Registrar General,
Hon'ble Bombay High Court,
Mumbai
3. The Registrar General,
Hon'ble Calcutta High Court,
Kolkata
- ✓ 4. The Registrar General,
Hon'ble Chattisgarh High Court,
Bilaspur
5. The Registrar General,
Hon'ble Delhi High Court,
New Delhi.
6. The Registrar General,
Hon'ble Gauhati High Court,
Gauhati
7. The Registrar General,
Hon'ble Gujarat High Court,
Sola (Ahmedabad)
8. The Registrar General,
Hon'ble High Court of Himachal Pradesh,
Shimla (Himachal Pradesh)
9. The Registrar General,
Hon'ble High Court of Jammu & Kashmir,
Jammu
10. The Registrar General,
Hon'ble Jharkhand High Court,
Ranchi.
11. The Registrar General,
Hon'ble High Court of Karnataka,
Bengaluru.
12. The Registrar General,
Hon'ble High Court of Kerala,
Kochi.

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13. **The Registrar General,**
Hon'ble High Court of Madhya Pradesh,
Jabalpur
14. **The Registrar General,**
Hon'ble Madras High Court,
Chennai.
15. **The Registrar General,**
Hon'ble High Court of Odisha,
Cuttack
16. **The Registrar General,**
Hon'ble High Court of Judicature at Patna,
Patna (Bihar).
17. **The Registrar General,**
Hon'ble High Court of Punjab & Haryana,
Chandigarh.
18. **The Registrar General,**
Hon'ble High Court of Rajasthan,
Jodhpur.
19. **The Registrar General,**
Hon'ble High Court of Sikkim,
Gangtok.
20. **The Registrar General,**
Hon'ble High Court of Uttrakhand,
Nainital.
21. **The Registrar General,**
Hon'ble High Court of Manipur,
Imphal.
22. **The Registrar General,**
Hon'ble High Court of Meghalaya
Shillong.
23. **The Registrar General,**
Hon'ble High Court of Tripura,
Agartala.

No. 43 /Selection & Appointment Cell /2016

Dated: Allahabad: May 11, 2016

Subject: Direct Recruitment to the Uttar Pradesh Higher Judicial Service-2016.

Sir,

I am directed to forward herewith a copy of the advertisement inviting on line applications for filling up of 84 vacancies of Direct Recruitment to the Uttar Pradesh Higher



Judicial Service-2016 (72 current + 12 reserved vacancies of UPHJS-2009) with a request that the same may kindly be given extensive publicity including intimation to all the Bar Associations of High Court as well in various Bar Associations in the offices of Judicial/Quasi Judicial Authorities in your State/Union Territory, District Judges of the Subordinate Courts of your State. Eligibility, application form, detailed instructions for the guidance of the candidates, syllabus and other details are available on the website of Allahabad High Court (www.allahabadhighcourt.in). It is also to request you to kindly issue fitting press releases in the news papers having circulation in your State/Union Territory for wider publicity.

I am further directed to request you to kindly forward the applications of the candidates practicing in your Court and also direct the District Judges of the Subordinate Courts of your State to forward the applications of the candidates practicing within their territorial jurisdictions.

With regards,

Encl: Copy of the Advertisement

Yours faithfully,

Mayank Kumar Jain 11.05.16
-(Mayank Kumar Jain)

HIGH COURT OF JUDICATURE AT ALLAHABAD
DIRECT RECRUITMENT TO THE UTTAR PRADESH HIGHER JUDICIAL
SERVICE -2016

Advertisement

Applications for direct recruitment against 72 vacancies (SC-15, ST-01, OBC-19 and Unreserved-37) and 12 vacancies of reserved category of the recruitment year 2009 (SC-07, ST-01, OBC-04 in pursuance with the directions of Hon'ble Supreme Court in Civil Appeal Nos. 1956-1957 of 2015 - Nawal Kishore Mishra & Others Vs. High Court of Judicature at Allahabad through its Registrar General & Ors. Etc.) of the Uttar Pradesh Higher Judicial Service in the pay scale of Rs. 51550-1230-58930-1380-63070 are invited from Advocates of not less than 7 years standing as on the last date fixed for the submission of application forms, who must have attained the age of 35 years and must not have attained the age of 45 years as on 01.01.2017. Age limit shall be higher by 3 years in case of SC/ST/OBC candidates belonging to the State of U. P. only. There shall be 20% horizontal reservation for women belonging to State of U.P. only. (Reservation for SC/ST/OBC /Women categories will be applicable for the candidates belonging to State of U.P. only)

The application shall be filled online (www.allahabadhighcourt.in) from 19th May, 2016 to 18th June, 2016 till 23:59 hours after which the link will be disabled. The hard copy of the On-line submitted application form may be downloaded/printed upto 23rd June, 2016 till 23:59 hours.

A Preliminary Examination (objective type) will be held on 31st July, 2016 at Allahabad and only those candidates shall be called to appear in the Main Written Examination who secure 45% or more marks in the Preliminary Examination, provided candidates not more than 20 times of number of vacancies category-wise i.e. separately for General, Scheduled Castes, Scheduled Tribes and Other Backward Classes shall be admitted to the Main Written Examination.

In addition to submission of on-line application, the downloaded hard copy of the application form along with required documents as mentioned in the instructions are to be submitted as follows :

(i) The Advocates practising within the State of U.P.:- before the District & Sessions Judge of the District or the Registrar General, High Court Allahabad, Senior Registrar, Lucknow Bench, Lucknow, as the case may be after obtaining requisite forwarding on or before 3rd July, 2016

(ii) The Advocates practising outside the State of U.P.- The candidates shall obtain requisite forwarding by the District and Sessions Judge of the District/Registrar General/Registrar of the High Courts/Secretary General of the Supreme Court as the case may be. Duly filled in and forwarded application form to be sent directly by the candidate by Registered/Speed Post to the Registrar (Selection & Appointment) High Court of Judicature at Allahabad so as to reach on or before 3rd July, 2016.

The eligibility criteria/application form, detailed instructions for the guidance of the candidates, syllabus and other details are available on the website of Allahabad High Court (www.allahabadhighcourt.in). Examination Fee for General/OBC category candidates is Rs. 1000/-, Rs.750/- for S.C./S.T. candidate belonging to State of U.P. only and Rs.1000/- for all candidates belonging to other states.

Note-1: No application regarding inspection of answer scripts of Preliminary and Main Written Examination shall be entertained after one year from the date of declaration of final result of that recruitment year.

Note-2: Prosecuting Officers/Assistant Prosecuting Officers are treated to be an Advocate and eligible as per the Judgement of Hon'ble Supreme Court in Civil Appeal No.561 of 2013- Deepak Agarwal Vs. Keshav Kaushik & Others.

Note-3: The amendment in Rule 5(c) of UPHJS Rules, 1975 has been approved by the Hon'ble Full Court of Allahabad High Court.


REGISTRAR GENERAL